

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.18679 of 2010

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Lalan Prasad Rai S/O Shri Sadhu Saran Rai R/O Vill. And P.O. Silhauri,
P.S. Marhowrah, Distt. Saran (Chapra)

.... Petitioner/s

Versus

1. The State Of Bihar
2. The Principal Secretary, Personal And Administrative Reforms
Department, Government Of Bihar R/O Patna
3. The Secretary Cabnet Government Of Bihar Null .Patna
4. The Principal Secretary, Finance Department Government Of Bihar R/O
Patna
5. The Principal Secretary, Revenue And Land Reforms Department
Government Of Bihar R/O Patna
6. The Divisional Commission, Saran Division R/O Chapra
7. The Collector R/O Saran At Chapra
8. The District Magistrate - Cum - Chairman District Level Appointment
Committee R/O Saran At Chapra
9. The Sub - Divisional Officer Marhowrah R/O Distt. Saran

.... Respondent/s

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Appearance :

For the Petitioner/s : Mr. Md.Khurshid Alam

For the Respondent/s : Mr. Harish Kumar, G.P.8

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CORAM: HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH
ORAL ORDER

2 25-06-2018 The present writ petition has been filed for directing

the respondents to consider the case of the petitioner for

regularization on the post of driver.

The learned counsel for the respondents points out
that the petitioner had earlier moved this Court in CWJC No.
16341 of 2009 and this Court by an order dated 8.1.2010 had
dismissed the said writ petition as withdrawn. It is submitted that
since the writ petition was dismissed without any further liberty to
the petitioner to file any further writ petition, the present writ



petition is clearly barred.

In the aforesaid facts and circumstances, I find that the present writ petition is clearly barred by the principles of res judicata and constructive res judicata.

Accordingly, the present writ petition is dismissed.

(Mohit Kumar Shah, J)

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